

## Green tribunals ban on open waste burning goes up in flames

<https://timesofindia.indiatimes.com/city/ludhiana/green-tribunals-ban-on-open-waste-burning-goes-up-in-flames/articleshow/109359955.cms>

Ludhiana: Despite strict directions issued by the National Green Tribunal (NGT), the practice of burning horticulture waste and solid waste is still rampant in the city.

In a recent incident in the vegetable market in Phullanwal chowk the sweepers were caught burning the garbage after sweeping the road.

Activist Kapil Arora has raised this matter with chief administrator Greater Ludhiana Area Development Authority (Glada)-cum-MC commissioner Sandeep Rishi on Tuesday. Arora claimed that he will raise this matter with the National Green Tribunal as well. According to Kapil Arora, he was crossing the Pakhowal Road area on Tuesday morning when he noticed sanitation workers were making heaps of garbage and setting it on fire at the vegetable market in Phullanwal.

Arora said if the civic body's sanitation staff has a lackadaisical attitude and is adding to the pollution levels in the city then how will the MC prevent others from resorting to such practices.

Issue flagged

The activist added that a similar case had come to light in Sector 32-A. There too, the sanitation workers had burnt horticulture waste. He added that such incidents are a common sight in the city, especially early in the morning in Chaura Bazaar. Some time ago, activist Gurpal Grewal raised the issue of sanitation workers burning garbage in Model Town. Col (ret'd) J S Gill, former member of Buddha Dariya Rejuvenation project task force, had also raised a complaint about burning of leaves outside a restaurant in Sarabha Nagar and demanded imposition of heavy fine on the owner.

We also published the following articles recently

Oppn raises pension issue with NHRC Parties clash over pension distribution controversy. 33 deaths reported. NDA complaints to NHRC and ECI. Alleged YSRC conspiracy and ECI directions to prevent campaigning.109193515

Nagar Vadhus dance amidst burning pyres, pray for salvation In Varanasi, sex workers participate in a unique celebration at the Mahashmashan Nath temple, dancing and praying for salvation till midnight. The tradition dates back centuries, with performances held annually during Chaitra Navratra.109359005

Burn notice: Mercury to cross 40C by mid-April in Delhi Delhi's April temperatures influenced by western disturbances. Forecast predicts rising mercury above 40C from the third week. Heatwave risk post-3rd disturbance. Air quality poor but improving. Prevailing southeast winds.109229210

## Freebies announced during elections a matter of concern: NHRC chief

[https://www.business-standard.com/elections/lok-sabha-election/freebies-announced-during-elections-a-matter-of-concern-nhrc-chief-124041601324\\_1.html](https://www.business-standard.com/elections/lok-sabha-election/freebies-announced-during-elections-a-matter-of-concern-nhrc-chief-124041601324_1.html)

General announcement of "freebies" during the elections must be "pondered" as to whether it furthers directive principles or thwarts their objectives, NHRC chairperson Justice (retd) Arun Kumar Mishra said on Tuesday.

Mishra said this in his address during an event here.

He also said the constitutional mandate is to form a uniform civil code, which is "necessary to abolish discrimination" against women. Women are provided safety, security and dignity in the workplace, the National Human Rights Commission (NHRC) chief was quoted as saying in a statement.

"To empower women, we have to eliminate all forms of discrimination against women on the grounds of gender, particularly in respect of education, employment, inheritance and property. World over, women are discriminated against for civil rights, and there is a necessity for a standard civil code to make men and women equal by clearly defining the parameters of gender equality. Women must enjoy social equality, improved status and participation in economic development," he said.

The NHRC chief was delivering the 16th Dr Ambedkar Memorial Lecture on 'Dr. B. R. Ambedkar's Vision and Legacy for Shaping Viksit Bharat @ 2047' at Indian Institute of Public Administration (IIPA).

He said that Ambedkar's legacy inspires future generations to work towards a more just and equitable society necessary for more prosperous and developed nation by 2047.

"The GDP growth must result in the good quality of life of the people in line with the constitutional view of development. Improvements must occur in the quality of life, ensuring material well-being, intellectual and spiritual freedom, and progress," he said.

Ambedkar's economic policy recommendations, free-market principles are good for today, Mishra said.

The NHRC also shared with press the text of the speech delivered by him.

"He (Ambedkar) fought for creating a just homogenous society in a diverse country like India with liberty, equality, and fraternity as cherished values," Justice (retd) Mishra said in his address.

He also said the general announcement of "freebies" for everyone in the election must be pondered whether it "furthers directive principles or thwarts their objectives".

Considering the limited fund resources required for other purposes, including distributive justice for poor, it may hamper development itself. There cannot be arbitrary distribution of benefits and state largesse and "self-created bankruptcy" is no defence to carry out

"statutory duties and civil obligations", he was quoted as saying in the text of his speech.

The seven-phase Lok Sabha elections are set to begin from April 19.

Mishra also said there is "freedom of expression and to obtain information in the country".

Media in India has played a central role in sensitising people and providing information about governance. The media's contribution to revealing and highlighting human rights causes has been "most impressive", he added.

## **NHRC chief urges caution in promises of freebies during elections**

<https://www.devdiscourse.com/article/politics/2899440-nhrc-chief-urges-caution-in-promises-of-freebies-during-elections>

Announcement of freebies during election must be pondered upon: NHRC chief

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## **NHRC Issues Notice To Delhi Chief Secretary Over The Reported Death Of Construction Worker Due To Electrocution In LNJP Hospital**

<https://newsonair.gov.in/?p=4163>

The National Human Rights Commission (NHRC) has issued notice to the Delhi Chief Secretary over the reported death of a construction worker due to electrocution in Lok Nayak Jai Prakash (LNJP) Hospital's basement in New Delhi.

The Commission has asked for a detailed report in the matter within four weeks. The Commission in the notice has also asked to know the status of safety equipment being provided to the workers deployed at the particular construction site of the new hospital building.

NHRC has taken suo motu cognizance of a media report on the matter. The media report mentioned that an 18-year-old boy died due to electrocution while working in the basement of the LNJP Hospital run by the Delhi Government in Central Delhi on 2nd of this month.

The media report further said that a new hospital building is being constructed at the site where the incident happened. The reports highlighted that this is the third incident of death due to electrocution in Delhi in the recent past.

The Commission has observed that the contents of the media report, if true, raise a serious issue of the human rights violation of the victim.



## शुभम संदेश इंपैक्ट : किरणी बिरहोर की मौत पर राष्ट्रपति भवन ने लिया संज्ञान

<https://lagatar.in/shubham-sandesh-impact-rashtrapati-bhavan-took-cognizance-of-kirani-birhors-death/>

Ranchi : हज़ारीबाग में एनटीपीसी की चट्टी बरियातू कोल परियोजना के दुष्प्रभाव से नाबालिग किरणी बिरहोर की मौत पर अब राष्ट्रपति भवन ने संज्ञान लिया है. एक्टिविस्ट मंटू सोनी की शिकायत पर राष्ट्रपति भवन के अवर सचिव पीसी मीणा ने केंद्रीय कोयला मंत्रालय के सचिव अमृत लाल मीणा को कार्रवाई कर सूचित करने का निर्देश दिया है. इसके पूर्व केंद्रीय जनजातीय मंत्रालय ने झारखंड के मुख्य सचिव और अनुसूचित जाति-जनजाति आयोग और **राष्ट्रीय मानवाधिकार आयोग** ने हज़ारीबाग डीसी को आठ सप्ताह में कार्रवाई का निर्देश दे चुका है. एनटीपीसी के चट्टी बरियातू कोयला खनन परियोजना से महज कुछ दूरी पर लुप्तप्राय आदिम जनजाति बिरहोर समुदाय की एक बस्ती है. वहां एनटीपीसी के एमडीओ ऋत्विक्-एएमआर द्वारा खनन कार्य किया जा रहा है. खनन के दुष्प्रभाव में नाबालिग किरणी बिरहोर बीमार चल रही थी. विगत 28 फरवरी को उसकी मौत हो गई थी. जिसको लेकर राष्ट्रीय मानवाधिकार आयोग से बिरहोर बस्ती को बिना बसाए खनन कार्य करने और किरणी बिरहोर की मौत के जिम्मेवार लोगों को चिन्हित कर कानूनी कार्रवाई करने की मांग की गई थी.

### कोयला मंत्रालय ने की थी एनटीपीसी की बैंक गारंटी जब्त

एनटीपीसी को फॉरेस्ट क्लीयरेंस मिलने के बाद समय से कोयला खनन शुरू नहीं करने को लेकर कई बार पत्राचार किया गया था. इसके बाद भी कोयला खनन नहीं किया गया. इस पर कोयला मंत्रालय ने कार्रवाई करते हुए एनटीपीसी की 24 प्रतिशत बैंक गारंटी 33.68 करोड़ रुपए जब्त कर लिया था. जानकारी के अनुसार कोयला मंत्रालय की कार्रवाई से बचने के लिए एनटीपीसी ने जिला-प्रशासन के सहयोग से आनन-फानन में कोयला खनन शुरू कर दिया. लेकिन खनन कार्य खनन सुरक्षा के निर्देशों को ताक पर रख कर किया गया.

### बिरहोर बस्ती में स्थिति गंभीर

बता दें कि खनन स्थल के समीप बिरहोर बस्ती में बिरहोरों की संख्या लगभग 250 है. इनमें 40 बच्चे भी हैं. वहीं खनन क्षेत्र के आसपास घनी आबादी भी है, जिसे विस्थापित-पुनर्वासित किए बिना खनन कार्य किया जा रहा है. परियोजना अंतर्गत छोटकी नदी के एक किलोमीटर एरिया को भी बंद कर उसमें ओबी डंप कर दिया गया है. जिससे उस नदी का अस्तित्व मिटने की कगार पर है. इस मामले पर जिला प्रशासन ने चुप्पी साध रखी है. फिलहाल मामूली पानी छिड़काव कर मानव आबादी को खतरे में डाल खनन कार्य जारी है.

## NHRC Chief cautions against election freebies announcement

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## चुनाव के दौरान मुफ्त घोषणाओं पर विचार हो : एनएचआरसी प्रमुख

<https://www.livehindustan.com/ncr/new-delhi/story-consider-free-announcements-during-elections-nhrc-chief-9784562.html>

नई दिल्ली, एजेसियां। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष न्यायमूर्ति (सेवानिवृत्त) अरुण कुमार

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महिलाओं को सशक्त बनानेके लिए, हमेंलिंग के आधार पर महिलाओं के खिलाफ सभी प्रकार के भेदभाव को खत्म करना होगा, विशेष रूप सेशिक्षा, रोजगार, विरासत और संपत्ति के संबंध में। दुनिया

भर में, महिलाओं के साथ नागरिक अधिकारों के लिए भेदभाव किया जाता है, और इसकी आवश्यकता हैलैंगिक समानता के मापदंडों को स्पष्ट रूप सेपरिभाषित करके पुरुषों और महिलाओं को समान बनानेके लिए एक मानक नागरिक संहिता, महिलाओं को सामाजिक समानता, बेहतर स्थिति और आर्थिक विकास मेंभागीदारी का आनंद लेना चाहिए

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<https://www.msn.com/hi-in/news/other/%E0%A4%9A%E0%A5%81%E0%A4%A8-%E0%A4%B5-%E0%A4%95%E0%A5%87-%E0%A4%A6-%E0%A4%B0-%E0%A4%A8-%E0%A4%AE%E0%A5%81%E0%A4%AB%E0%A5%8D%E0%A4%A4-%E0%A4%98-%E0%A4%B7%E0%A4%A3-%E0%A4%93%E0%A4%82-%E0%A4%AA%E0%A4%B0-%E0%A4%B5-%E0%A4%9A-%E0%A4%B0-%E0%A4%B9-%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8-%E0%A4%AA%E0%A5%8D%E0%A4%B0%E0%A4%AE%E0%A5%81%E0%A4%96/ar-BB11JA1r>

नई दिल्ली, एजेसियां। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष न्यायमूर्ति (सेवानिवृत्त) अरुण कुमार मिश्रा ने मंगलवार को कहा कि चुनावों के दौरान मुफ्त सुविधाओं की सामान्य घोषणा पर विचार किया जाना चाहिए कि क्या यह निर्देशक सिद्धांतों को आगे बढ़ाता है या उनके उद्देश्यों को विफल करता है।

मिश्रा ने यहां एक कार्यक्रम के दौरान अपने संबोधन में यह बात कही। उन्होंने यह भी कहा कि संवैधानिक जनादेश एक समान नागरिक संहिता बनाना है, जो महिलाओं के खिलाफ भेदभाव को खत्म करने के लिए आवश्यक है। एक बयान में राष्ट्रीय मानवाधिकार आयोग प्रमुख के हवाले से कहा गया कि महिलाओं को कार्यस्थल पर सुरक्षा, सुरक्षा और सम्मान प्रदान किया जाता है।

महिलाओं को सशक्त बनाने के लिए, हमें लिंग के आधार पर महिलाओं के खिलाफ सभी प्रकार के भेदभाव को खत्म करना होगा, विशेष रूप से शिक्षा, रोजगार, विरासत और संपत्ति के संबंध में। दुनिया भर में, महिलाओं के साथ नागरिक अधिकारों के लिए भेदभाव किया जाता है, और इसकी आवश्यकता है लैंगिक समानता के मापदंडों को स्पष्ट रूप से परिभाषित करके पुरुषों और महिलाओं को समान बनाने के लिए एक मानक नागरिक संहिता, महिलाओं को सामाजिक समानता, बेहतर स्थिति और आर्थिक विकास में भागीदारी का आनंद लेना चाहिए।

## दोहरे हत्याकांड में व्यक्ति को उम्रकैद की सजा

<https://jantaserishta.com/local/odisha/man-sentenced-to-life-imprisonment-in-double-murder-case-3223789>

राउरकेला: यहां अतिरिक्त जिला न्यायाधीश (2) की अदालत ने 2015 के दोहरे हत्याकांड मामले में एक व्यक्ति को दोषी ठहराते हुए आजीवन कारावास की सजा सुनाई, जिससे इलाके में काफी हंगामा हुआ था. मामले में अपना फैसला सुनाते हुए न्यायाधीश ने आरोपी राजू पन्ना को आजीवन कारावास की सजा सुनाई. अतिरिक्त जिला न्यायाधीश ने सजा के अलावा पन्ना पर 5,000 रुपये का जुर्माना भी लगाया. न्यायाधीश ने फैसला सुनाते हुए कहा कि डिफ्रॉल्ट रूप से पन्ना को एक साल की अतिरिक्त कैद भुगतनी होगी। मामले की पैरवी कर रहे लोक अभियोजक कैलाश प्रधान ने बताया कि अपराध 7 जून 2015 को हुआ था। राजू को एक की हत्या के आरोप में गिरफ्तार किया गया था।

ब्राह्मणीतरंग पुलिस सीमा के अंतर्गत बालूघाट इलाके में बुजुर्ग दंपत्ति, जो उनके पड़ोसी थे, ने अपने परिवार के सदस्यों पर जादू-टोना करने के संदेह में धारदार हथियार से हमला कर दिया। इलाके में पीड़ितों की पहचान पुनिया पन्ना और उनके पति कालिया पन्ना के रूप में की गई। सुंदरगढ़ में संदिग्ध जादू-टोने के खिलाफ अपराधों का एक लंबा इतिहास है और यह एक आदिवासी महिला नूनी का मामला था, जिसे गांव की सड़क पर नग्न होकर दौड़ने और उसका मल खाने के लिए मजबूर किया गया था, जिसने राष्ट्रीय ध्यान आकर्षित किया था। यहां तक कि **राष्ट्रीय मानवाधिकार आयोग** और राष्ट्रीय महिला आयोग के सदस्य भी गांव पहुंचे थे. राजू का मामला इस कुख्यात इतिहास का एक और अध्याय था।